

No. 10

THURSDAY, 29 JULY 2021 11.30 A.M.

11 30 AM

1.QUESTIONS

(1) POSTPONED STARRED QUESTIONS WERE ORALLY ANSWERED

- a. Postponed Starred Question No.1B tabled by S/Shri Vinoda Paliencar, Jayesh Salgaonkar, and Vijai Sardesai, MLAs', regarding 'Compensation for damage to crops to natural calamities' (which was originally slated for answer on 26-03-2021) was orally answered.
- b. Postponed Starred Question No.9A tabled by Shri Digambar Kamat, Leader of Opposition regarding 'State Election Commission' (which was originally slated for answer on 25-03-2021) was orally answered.

(2) STARRED QUESTIONS

Starred Questions at Sl. Nos 1A and 2A listed were orally answered.

(i) <u>REPLY TO POSTPONED STARRED QUESTION POSTPONED TO NEXT SESSION</u>

Reply to Starred Question No. 6B, tabled by Rohan Khaunte, MLA, regarding National Highway and State Road, was postponed to next Session.

(ii) STARRED QUESTIONS

Replies to the rest of the Starred Questions in Starred list listed for the day were laid on the Table of the House.

(3) UNSTARRED QUESTIONS (3) POSTRONED UNISTARRED QUE

(i)POSTPONED UNSTARRED QUESTIONS WERE LAID ON THE

TABLE

- a. Postponed Unstarred Question No.008 tabled by Shri Rohan Khaunte, MLA regarding 'Police Personnel' (which was originally slated for answer on 25-03-2021) was laid on the Table.
- b. Postponed Unstarred Question No.53 tabled by Shri Rohan Khaunte, MLA regarding 'Compensation to farmers' (which was originally slated for answer on 26-03-2021) was laid on the Table.

(ii) <u>REPLY TO POSTPONED UNSTARRED QUESTION POSTPONED</u> TO NEXT SESSION

Reply to Postponed Unstarred Question No. 14, tabled by Shri Ravi Naik, MLA, regarding 'Export of Iron Ore', was postponed to the next Session.



(iii) **UNSTARRED QUESTIONS**

Replies to Questions in Unstarred list listed for the day was laid on the

12 30PM

Table.

2. STATEMENT BY CHIEF MINISTER

Dr. Pramod Sawant, Chief Minister, replied to the query raise by Shri Vijai Sardesai, MLA, as regards the Case No. 53/18 related to Colva Police

12 31 PM

Station.

3. ZERO HOUR MENTIONS

1. SHRI PRASAD GAONKAR, MLA, made a mention about fear and anxiety in the minds of the people of Sanguem for not resolving the rehabilitation issue of affected people of Salaulim irrigation projects for last more than 40 years. The issue of granting class I from class II of ownership rights to the affected families is pending. Hence, the affected families fear losing their livelihood. The steps the Government intends to take in this regard."

SMT. JENNIFER MONSERRATE, Minister for Revenue replied to the Mention.

2. SHRI VIJAI SARDESAI, MLA, made a mention about "the farmers of Neura in Tiswadi who are being deprived of their livelihood by corrupt officials and the total indifference of the State Government which is directly encouraging illegal activity undertaken at the sluice gates of Neura-O-Grade Khazan. An illegal fishing lobby has ensured that 3 sluice gates are opened, even when auctions of the gates have not taken place, inundating the fields with salt water, thus depriving farmers from cultivating these fields. If not stopped, immediately it will eventually destroy the Neura khazans permanently."

SHRI CHANDRAKANT KAVALEKAR, Dy Chief Minister/Minister for Agriculture replied to the Mention.

3. SHRI RAMKRISHNA DHAVALIKAR, MLA, made a mention about "fear and apprehensions in the minds of people of the State due to extensive hike in petrol, diesel and gas periodically which has been the life line of the people and which affects directly their living."

DR. PRAMOD SAWANT, Chief Minister replied to the Mention.

4. SHRI LUIZINHO FALEIRO, MLA made a mention about "This House strongly recommends to take up with the Airport Authority, other Airlines and the Government of India the issue of employment of Goans in Goa especially at the Goa Airport as there is hostile discrimination in appointing Goans at the Dabolim airport." DR. PRAMOD SAWANT, Chief Minister replied to the Mention.



5. SHRI ROHAN KHAUNTE, MLA made a mention about "fear and anxiety in the minds of the people of Porvorim due to the incomplete projects relating to basic amenities such as sewerage, water, roads, Housing Board market etc. These projects have substantial investment of taxpayers money and therefore completion of these projects is vital to public interest. The following projects need to be looked into on urgent basis:

The Sewerage Project for Porvorim had commenced in 2014. However, indecisiveness of the Department has led to delay in finalizing the land for the Sewerage Treatment Plant (STP). The underground pipelines have already been laid which will corrode with further delay in completion of the project leading to loss of the taxpayer's money. Additionally, the Pocket Treatment Plant proposed in rural parts of Porvorim and house connections for the main STP are yet to see the light of day.

The completion status of the Housing Board Market and an allotment policy in this regard needs to clarified. Simultaneously, the relocation of shops from the old market to the new market needs to be done on priority basis as the old market is in a dilapidated condition.

The Multipurpose Sports Complex at Socorro is kept incomplete and any further delay will deteriorate the condition of the newly built complex which needs to be completed along with the interiors and the multi-car park facility."

DR. PRAMOD SAWANT, Chief Minister replied to the Mention.

6. SHRI RAVI NAIK, MLA made a mention about "fear and panic in the minds of people due to the hardship faced by the applicants for availing the financial assistance under Atal Asra Yojna for OBC by Social Welfare Department, for construction of new houses, for re-construction of existing houses and for repairs to existing houses they have to produce the N.O.C. from the occupants for tenants and other rights as per the Form I & XIV issued by Mamlatdar. The action the Government intends to take in the matter

SHRI MILIND NAIK, Minister for Social Welfare replied to the Mention.

7. SHRI CHURCHILL ALEMAO, MLA made a mention about "fear and anxiety in the minds of the people of Goa regarding sea erosion at the mouth of the River Sal near Mobor-Betul. In 1989 Central Government had allotted/sanctioned funds to build a retaining wall at the mouth of river Sal near Betul-Mobor. It has been 30 years now that no action has been taken by the Government. The steps the Government intends to take in this matter."



SHRI FILIPE NERI RODRIGUES, Minister for Water Resources replied to the Mention.

(The House was adjourned for lunch at 1 11 PM and resumed its sittings at 2 30 PM)

2 30 PM

4. OBITUARY REFERENCES

SPEAKER made the following Obituary References of the sad demise of the following former Members of this House:-

1. FORMER SPEAKER/MINISTERS/LEGISLATORS

i. Late Shri Hassan Haroon Shaikh, former Speaker of the Goa Legislative Assembly of the State of Goa, former Minister for Health, Revenue, Inland Waterways, Town and Country Planning, Law and Judiciary, Industries, Legislative Affairs and former legislator of Fourth, Fifth, Sixth Legislative Assembly of Goa, Daman and Diu and First and Third Legislative Assembly of the State of Goa representing Mormugao Constituency.

ii.Late Shri Somnath Zuwarkar, former Minister for Transport, Co-operation, Civil Supplies, Official Language, Public Grievances, Inland Water Transport and former legislator of First, Second and Third Legislative Assembly of the State of Goa representing Taleigao Constituency.

iii.Late Shri Vinayak Naik, former legislator of First Legislative Assembly of the State of Goa representing Tivim Constituency.

iv.Late Shri Prof.Gopalrao Mayekar, former Member of Parliament, Ex-Minister for Education, Public Health and Public Works, writer, thinker, educationist and recipient of the prestigious Kala Academy award.

The House stood in silence for a minute as a mark of respect to the departed souls.

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5. PAPERS LAID ON THE TABLE

1. DR.PRAMOD SAWANT, Chief Minister laid the following on the Table of the House:

A.The Goa Goods and Services Tax Act, 2017.



(i) Tax Notifications

- 1. Notification No.38/1/2017-Fin(R&C(187), dated 04/01/2021 published in the Extraordinary Official Gazette No.3, Series I, No. 40, dated05/01/2021.
- **2.** Notification No. 38/1/2017-Fin(R&C)(188)/1051, dated 20/01/2021published in the Extraordinary Official Gazette No.3, Series I, No. 43,dated 25/01/2021.
- **3**. Notification No. 38/1/2017-Fin(R&C189) dated 20/01/2021, published in the Extraordinary Official Gazette, Series I, No.43, dated 21/01/2021.
- **4.** Notification No. 38/1/2017-Fin(R&C190) dated 20/01/2021, published in the Extraordinary Official Gazette, Series I, No.43, dated 21/01/2021.
- **5.** Notification No. CCT/26-2/2020-21/68/2319 dated 27/01/2021, published in the Extraordinary Official Gazette, Series II, No. 43, dated 27/01/2021.
- **6.** Notification No. 38/1/2017-Fin(R&C191) dated 12/03/2021, published in the Extraordinary Official Gazette No. 3, Series I, No. 50 dated15/03/2021.
- 7. Notification No. CCT/26-2/2020-21/69/2668 dated 11/03/2021, published in the Extraordinary Official Gazette, Series II, No. 50, dated 12/03/2021.
- **8.** Notification No. 38/1/2017-Fin(R&C192) dated 24/03/2021, published in the Extraordinary Official Gazette No, 2, Series I, No. 52, dated30/03/2021.
- **9.** Notification No. 38/1/2017-Fin(R&C193) dated 12/05/2021, published in the Extraordinary Official Gazette, Series I, No. 7, dated 17/05/2021.
- **10.**Notification No. 38/1/2017-Fin(R&C(194)/1403 dated 25/05/2021, published in the Extraordinary Official Gazette, Series I, No. 8, dated26/05/2021.
- **11.**Notification No. 38/1/2017-Fin(R&C(195)/1404 dated 25/05/2021, published in the Extraordinary Official Gazette, Series I, No. 8, dated 26/05/2021.
- **12.**Notification No. 38/1/2017-Fin(R&C196/1405 dated 25/05/2021, published in the Extraordinary Official Gazette, Series I, No. 8, dated 26/05/2021.
- **13.**Notification No. 38/1/2017-Fin(R&C)(197)/1406 dated 25/05/2021 published in the Extraordinary Official Gazette, Series I, No.8, dated26/05/2021.
- **14.** Notification No. 38/1/2017-Fin(R&C(198)/1407 dated 25/05/2021 published in the Extraordinary Official Gazette, Series 1. No. 8, dated26/05/2021.
- **15.**Notification No. 38/1/2017-Fin(R&C(199)/1408 dated 25/05/2021,published in the Extraordinary Official Gazette, Series I, No. 8, dated26/05/2021.
- **16.** Notification No. CCT/26-2/2020-21/70/303 dated 12/05/2021, published in the Extraordinary Official Gazette No. 3, Series II, No. 6, dated12/05/2021.
- **17.** Notification No. CCT/26-2/2020-21/71/304 dated 12/05/2021, published in the Extraordinary Official Gazette No 3, Series II, No. 6, dated12/05/2021.
- **18**. Notification No. 38/1/2017-Fin(R&C)(200)/1469 dated 09/06/2021, published in the Extraordinary Official Gazette No. 3, Series I, No. 11, dated 14/06/2021.
- **19.** Notification No. 38/1/2017-Fin(R&C202)/1494 dated 16/06/2021, published in the Extraordinary Official Gazette, Series I, No. 12, dated17/06/2021.
- **20.**Notification No. 38/1/2017-Fin(R&C)203)1495 dated 16/06/2021, published in the Extraordinary Official Gazette, Series I, No. 12, dated17/06/2021.
- 21. Notification No. 38/1/2017-Fin(R&C)(204)1496 dated 16/06/2021, published



in the Extraordinary Official Gazette, Series I, No. 12, dated17/06/2021.

- **22.** Notification No. 38/1/2017-Fin(R&C\205)1497 dated 16/06/2021, published in the Extraordinary Official Gazette, Series 1, No. 12, dated17/06/2021.
- **23.**Notification No. 38/1/2017-Fin(R&C)(206)1498 dated 16/06/2021. 2021, published in the Extraordinary Official Gazette, Series I, No. 12, dated 17/06/2021.
- **24**.Notification No. 38/1/2017-Fin(R&C\207)1499 dated 16/06/2021, published in the Extraordinary Official Gazette, Series I, No. 12, dated17/06/2021.
- **25.**Notification No. 38/1/2017-Fin(R&C)(208)1500 dated 16/06/2021, published in the Extraordinary Official Gazette, Series I, No. 12, dated17/06/2021.
- **26.** Notification No. 38/1/2017-Fin(R&C(209)1501 dated 16/06/2021, published in the Extraordinary Official Gazette, Series I, No. 12, dated17/06/2021.
- **27.** Notification No. 38/1/2017-Fin(R&C210)1502 dated 16/06/2021, published in the Extraordinary Official Gazette, Series I, No. 12, dated17/06/2021.
- **28**. Notification No. CCT/26-2/2020-21/72/608 dated 07/06/2021 published in the Extraordinary Official Gazette, Series II, No.10, dated 08/06/2021.
- **29**. Notification No. CCT/26-2/2020-21/73/609 dated 07/06/2021 published in the Extraordinary Official Gazette, Series II, No.10, dated 08/06/2021.
- **30**. Notification No. 38/1/2017-Fin(R&C)(211)1596 dated 08/07/2021, published in the Extraordinary Official Gazette No. 3, Series I, No. 15, dated 09/07/2021.

(ii) Rate Notifications

- **1.** Notification No.38/1/2017-Fin(R&C)01/2021-Rate) 1427, dated02/06/2021, published in the Extraordinary Official Gazette No. 2,Series I, No. 09, dated 02/06/2021.
- **2.** Notification No.38/1/2017-Fin(R&C02/2021-Rate)1428, dated02/06/2021, published in the Extraordinary Official Gazette No. 2,Series I, No. 09, dated 02/06/2021.
- **3.** Notification No.38/1/2017-Fin(R&C03/2021-Rate)1429, dated02/06/2021, published in the Extraordinary Official Gazette No. 2,Series 1, No. 09, dated 02/06/2021.
- **4.** Notification No.38/1/2017-Fin(R&C04/2021-Rate)1530, dated23/06/2021, published in the Extraordinary Official Gazette, Series I, No. 13, dated 24/06/2021.
- **5.** Notification No.38/1/2017-Fin(R&C05/2021-Rate)1531, dated23/06/2021, published in the Extraordinary Official Gazette, Series I, No. 13, dated 24/06/2021.

a. The Goa Value Added Tax Act, 2005

(i) Tax Notifications

1. Notification No. 4/5/2005-Fin(R&C(158)/1093, dated 04/02/2021, published in the Official Gazette No. 3, Series I, No. 45, dated 05/02/2021



- **2.** Notification No. 38/1/2017-Fin(R&C159)/1094, dated 04/02/2021.published in the Official Gazette No. 2, Series I, No. 45, dated04/02/2021.
- **3.** Notification No. CCT/12-9/2020-21/2201 dated 12/01/2021, published in the Official Gazette, Series II, No. 42, dated 14/01/2021.
- **4.** Notification No. CCT/12-2/2020-21/2887, dated 30/03/2021, published in the Official Gazette No. 3, Series II, No. 52, dated 30/03/2021
- **B.** Outstanding Guarantee Statement as on 31/03/2021 under Goa State Guarantees Act, 1993.
- C. Annual Report 2019 of the Goa State Information Commission, Department of Information and Publicity.
- **2. SHRI. MANOHAR AZGAONKAR**, Dy. Chief Minister/Minister for Tourism laid the following on the Table of the House:
- **a.** The Goa, Daman and Diu Registration of Tourist Trade Rules (Amendment) 2021 and Corrigendum.
- **3. SHRI.NILESH CABRAL**, Minister for Law & Judiciary laid the following on the Table of the House:
- a).Laying of Rules / Regulations/ Sub- rules/ bye- laws on the table of the house. (41 notifications.) (Department of Environment and Climate Change):
- 1. Guidelines for constitution of Goa State Pollution Control Board in terms of section 4(1) and (2) of the Water (Prevention and Control of Pollution) Act, 1974.
- 2. Constitution of North and South Goa Teams for preparation of Zonal Master Plan for the Ecologically sensitive zones.
- 3. Details of Authority issued under the Noise Rules, 2000; (February, 2020).
- 4. Draft Notification Bondvol Lake & Addendum to the said draft notification.
- 5 .Details of Authority issued under the Noise Rules, 2000; (June, 2020)
- 6. Constitution of Technical Committee & Grievance Committee for Wetland Rules, 2017.
- 7. Notification on Approved Fuel & Prohibited Fuel.
- 8. Notification pertaining to Noise Monitoring Systems.
- 9. Corrigendum pertaining to Bondval Lake.
- 10. Recruitment Rules pertaining to Goa State Pollution Control Board.
- 11. Details of Authority under the Noise Rules, 2000; (September, 2020)
- 12. Appointment of Auditors for the Goa State Pollution Control Board (GSPCB) for the year 2019-2020.
- 13. Notification regarding Categorisation and Noise Mapping.
- 14. Notification regarding Fire Crackers in the year 2020;
- 15. Extension of date of Prohibition of Pet Coke and Furnace Oil for 6 months.ie.30/06/2020.



- 16. Constitution of State Crisis Group and also constitution of North and South Goa District Crisis Group.
- 17. Recruitment Rules for the Chairman and Member Secretary of Goa State Pollution Control Board, 2020.
- 18. Extension of tenure of the present GSPCB Committee for period of three months w.e.f.15-12-2020.
- 19. Draft Notification identifying Wetlands in Goa.
- 20. Corrigendum to the above mentioned Recruitment Rules pertaining to GSPCB.
- 21. Extension of tenure of Committees of Khazan lands/Fishermen Community/Mangrove Ecosystem.
- 22. Extension of tenure of Committees of Khazan lands/Fishermen Community/Mangrove Ecosystem upto 31/12/2020.
- 23. Details of Authority under the Noise Rules, 2000; (January, 2021)
- 24. Constitution of Goa State Wetland Authority (GSWA), 2021;
- 25. Notifying 15 days of festive occasion in Goa for the purposes of the Noise Rules, 2000.
- 26. Notification regarding re-constitution of State Eco Sensitive Zone Monitoring Committee (SESZMC).
- 27. Fishery Planning Committee (FPC).
- 28. Constitution of Sub-committees to assist the Fishery Planning Committee (FPC).
- 29. Comprehensive Plan for Fisherman Community living in CRZ areas.
- 30. Order regarding creation of posts in GSPCB.
- 31. Corrigendum and addendum regarding GSPCB RRs issued on 09/09/2020 & 07/01/2021.
- 32. Extension of GSPCB Committee tenure w.e.f. 01/04/2021.
- 33Superseding the earlier notification dated 17/03/2021 and extension of GSPCB Committee tenure w.e.f. 15/03/2021.
- 34. Constitution of State Eco-Sensitive Zone Monitoring Committee, 2021.
- 35. Extension of Fishermen Planning Committee & sub-committees to assist the Fishermen Planning Committee (FPC) upto 30/09/2021.
- 36. Extension of GSPCB w.e.f. 15/06/2021.
- 37. Appointment of Government Analyst for Goa Air Rules.
- 38. Appointment of Government Analyst for Goa Water Rules.
- 39. Empanelment of agencies for installation /Maintenance of STP/ETP by GSPCB.
- 40. Prohibition of use of Petcoke& Furnace Oil for a further period of 6 months from 31/12/2021.
- 41. Details of Authority for the purpose of Noise Rules, 2000.
- 4. SHRI. CHANDRAKANT KAVLEKAR, Dy. Chief Minister/Minister for



Factories & Boilers laid the following Notifications on the table of the House:

- a) Order under Section 65 of the Factories Act, 1948, Official Gazette Series II No.11 dated 10.06.2021
- **b)** Notification regarding The Goa Factories (Fifteenth Amendment) Rules, 2021, Official Gazette Series I No. 16 dated 15.07.2021.
- **5. SHRI.MICHAEL LOBO,** Minister for Science & Technology laid the following on the Table of the House:

The Report of Goa State Innovation Council, Department of Science& Technol

ogy.

- **6. SHRI. VISHWAJIT P. RANE,** Minister for Industries laid the following on the Table of the House:
 - a) Audit Reports for the years 2014-15, 2015-2016, 2016-2017 & 2017-2018 pertaining to Goa Khadi and Village Industries Board.
 - b) Budget Estimates for the year 2021-22 pertaining to Goa Industrial Development Corporation, Panaji.
 - c)Annual Accounts for the year 2017-2018 & 2018-2019 of Goa Industrial Development Corporation.

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6. POSTPONED CALLING ATTENTIONS

1.S/SHRI DIGAMBAR KAMAT, LEADER OF OPPOSITION, RAMKRISHNA DHAVALIKAR, ROHAN KHAUNTE, VIJAI SARDESAI, PRASAD GAONKAR and VINOD PALIENCAR, MLAS' called the attention of the Chief Minister/Minister of Education/Minister for Information Technology to the following:

"Fear and anxiety in the minds of students and parents across Goa for non-availability of infrastructure for internet connectivity to attend online classes in this pandemic as the Government failed to resolve the connectivity issue for last more than a year. It is important to note that the lives of student community are at risk as they are attending online classes sitting in forest areas and road side in search of internet connectivity in Rural and Urban areas apart from smart phones/laptops/tablets to be supplied free of cost including other charges for needy poor students of the State. The steps the Government intends to resolve this important issue on priority."

The following Members sought the clarifications.

- 1. Shri Digambar Kamat, Leader of Opposition.
- 2. Shri Rohan Khaunte, MLA.



- 3. Shri Vijai Sardesai, MLA.
- 4. Shri Luizinho Faleiro, MLA.
- 5. Shri Ramkrishna Dhavalikar, MLA.
- 6. Shri Ravi Naik, MLA.
- 7. Shri Prasad Gaonkar, MLA.
- 8. Shri Churchill Alemao, MLA.
- 9. Shri Aleixo. R. Lourenco, MLA.
- 10. Shri Subhash Shirodkar, MLA.
- 11. Shri Pandurang Madkaikar, MLA.

DR. PRAMOD SAWANT, Chief Minister/Minister for Education made a statement in regard thereto.

(The House was adjourned for tea at 4 01 PM and resumed its sitting at 4 30 PM)

4 30 PM

2. S/SHRI DIGAMBAR KAMAT, LEADER OF OPPOSITION, ROHAN KHAUNTE, VIJAI SARDESAI, PRASAD GAONKAR and VINOD PALIENCAR, MLAS' called the attention of the PWD/ Chief Minister/GSIDC to the following:

"Fear and anxiety in the minds of the people due to dilapidated condition of the National Highway and State roads from Patradevi to Canacona, which is leading to heavy traffic congestion and frequent accidents. The contractors need to be held accountable for haphazard, delayed and substandard job which is affecting entire stretch joining North to South Goa. The contractors are carrying out works at various ends without efficiently completing any portion. Concerns have been raised on there being no visible diversion signs for late night commuters, debris thrown in gutters leading to flooding of roads and fields during rains, major accidents and heavy traffic congestion amidst rising fuel prices. The completion of works on Atal Setu bridge project remains incomplete till date. The haphazard works on these roads have affected basic amenities such as electricity, water, internet. There has been a concern over damage to main water pipelines causing water shortage in constituencies, damage to electrical poles causing extended power failure, cutting of electrical cables for which action needs to be taken on contractors. These basic amenities should not be compromised on pretext of infrastructural development of State, particularly keeping in mind the Covid crisis. The steps the Government proposes to take in this regard."

The following Members sought clarifications:

- 1. Shri Digambar Kamat, Leader of Opposition.
- Shri Rohan Khaunte, MLA.
- Shri Jayesh Salgaonkar, MLA.



- 4. Shri Luizinho Faleiro, MLA.
- 5. Shri Ramakrishna Dhavalikar, MLA.
- 6. Shri Vijai Sardessai, MLA
- 7. Shri Prasad Gaonkar, MLA
- 8. Shri Isidore Fernandes, Dy. Speaker.

SHRI DEEPAK PAUSKAR, Minister for Public Works and DR. PRAMOD SAWANT, Chief Minister made a statement in regard thereto.

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5. CALLING ATTENTIONS

- **1. SHRI PRASAD GAONKAR,** MLA called the attention of the Chief Minister/ Minister for Forests to the following:
- 1.Fear and Anxiety in the minds of the people from Sanguem taluka due to failure of Government to resolve various issues pertaining to settlement of grievances after notifying Netravali wildlife sanctuary. Over more than 20 years there is no sign of hope for affected people living in jurisdiction of Netravali wildlife sanctuary and also apprehensions in the minds of people especially Scheduled Tribe and other traditional forest dwellers over pending cases of forest rights claims filed under the Scheduled Tribes and other traditional forest dwellers (recognition of forest rights) Act, 2006 and failure to grant rights of ownership of land that have been cultivated by them since decades. The steps the Government intends to take in this matter."

The following Members sought clarifications.

- 1. Shri Prasad Gaonkar, MLA.
- 2. Dr. Pramod Sawant, Chief Minister.

DR. PRAMOD SAWANT, Chief Minister made a statement in regard thereto.

2. **SHRI. PRATAPSINGH RANE, MLA** called the attention of the Chief Minister/ Minister for Education to the following:

"Apprehension in the minds of people of Goa regarding maintenance grants to be increased as the cost of electricity, C.C.T.V and modern technology aids have gone up. Balrath allowances to be increased and extensions to the Headmasters given who are going to retire till the end of the Academic year, to avoid interruption in the school. The steps taken by the Government in the matter.

The following Members sought clarifications.

- 1. Shri Pratapsingh R. Rane, MLA.
- 2. Shri Ramkrishna Dhavalikar, MLA
- 3. Shri Digambar Kamat, Leader of Opposition.



- 4. Shri Ravi Naik, MLA.
- 5. Shri Churchill Alemao, MLA.
- 6. Shri Rohan Khaunte, MLA.
- 7. Shri Prasad Gaonkar, MLA.

DR. PRAMOD SAWANT, Chief Minister/Minister for Education made a statement in regard thereto.

3. SHRI. RAVI NAIK, MLA called the attention of the Minister for PWD to the following:

"Fear and anxiety in the mind of people of Goa due to non operational for the commuter of four lane bridge on NH-4A constructed across Khandepar River at Opa without approach road and ramp at Ponda side, after being inaugurated. Thus creates the flood like situation during heavy rains."

The following Members sought clarifications.

- 1. Shri Ravi S. Naik, MLA.
- 2. Shri Ramkrishna Dhavalikar, MLA.

DR. PRAMOD SAWANT, Chief Minister made a statement in regard thereto.

4. SHRI. LUIZINHO FALEIRO, **MLA** called the attention of the Minister for PWD to the following:

"Fear and anxiety amongst the public due to continuous breaking of roads by Sewerage Contractors for the last nearly nine years and non-restoration of these roads or superficial patch-ups done by the contractor that become loose and open up during the monsoon rains causing death traps, accidents and hardships leading to anger and frustration among the pedestrians and commuters. The action in this regard taken by the Government to investigate and penalise defaulting contractors".

Reply to Calling Attention was postponed to 30/7/2021.

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6. ANNOUNCEMENT BY SPEAKER

- 1. The Chairperson of Parliamentary Committee on Library, Shri Nama Nageshwar Rao, has informed that Parliamentary Library has been opened for the use of Members of all State Legislatures of India.
- 2. The Speaker congratulated Shri Babasaheb Purandare for completing 100 years.

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7. <u>DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2021-2022(DAY-2)</u>

DR. PRAMOD SAWANT, Chief Minister moved the following Demands:

Demand No. 34 - School Education
Demand No. 35 - Higher Education
Demand No. 36 - Technical Education

Demand No. 37 - Government Polytechnic, Panaji Demand No. 38 - Government Polytechnic, Bicholim Demand No. 39 - Government Polytechnic, Curchorem

Demand No. 40 - Goa College of Engineering
Demand No. 41 - Goa Architecture College

Goa Architecture College

Demand No. 44 - Goa College of Art

Demand No. 46 - Museum

Demand No. 50 - Goa College of Pharmacy Demand No. 56 - Information and Publicity

Demand No. 84 - Civil Aviation

SHRI NILESH CABRAL, Minister for Power moved the following Demands:

Demand No. 3 - District & Session Court, North Goa Demand No. 4 - District & Session Court, South Goa

Demand No. 10 - Notary Services
Demand No. 24 - Environment

Demand No. 28 - Administrative Tribunal

Demand No. 62 - Law

Demand No. 76 - Electricity

Demand No. 86 - New and Renewable Energy

SHRI DEEPAK PRABHU PAUSKAR, Minister for Public Works, moved the following Demands:

Demand No. 21 - Public Works

Demand No. 69 - Handicraft, Textile and Coir

Demand No. 79 - Goa Gazetteer

SHRI FILIPE NERI RODRIGUES, Minister for Water Resources, moved the following Demands:

Demand No. 66 - Fisheries

Demand No. 74 - Water Resources
Demand No. 80 - Legal Metrology



SMT. JENNIFER	MONSERRATE, Minister f	for Revenue, moved the following
Demands:		
Demand No. 7	- Settlement & Lar	nd Records
Demand No. 15	- Collectorate, Non	rth Goa
Demand No. 16	- Collectorate, Sou	ith Goa
Demand No. 33	- Revenue	
Demand No. 52	- Labour	
Demand No. 60	- Employment	
Demand No. 82	- Information Tecl	hnology
Shri Vijai Sarde		amat, Leader of Opposition and emand Nos. 34, 35, 46, 56, 84, 24,
The following Ma	embers took part in the Deba	te.
	aunte, MLA	
1. Omi Ronan Rui	aunte, 1 /11 /1	
Shri Isidore Fe	ernandes, Dy. Speaker in Ch	air at6 30 PM
2. Shri Vijai Sarde	essai, MLA	6 56 PM
3. Shri Churchill	Alemao, MLA	7 28PM
4. Smt. Alina Sald	lanha, MLA	8 04 PM
	nekar, Speaker in Chair at	
Shri Rajesh Patn	nekar, Speaker in Chair at	8 04 PM
Shri Rajesh Patn 5. Shri Pandurang	-	8 04 PM
Shri Rajesh Patn 5. Shri Pandurang 6. Shri Ravi Naik, 7. Shri Pratapsing	g Madkaikar, MLA MLAgh R. Rane, MLA	8 04 PM 8 15 PM8 23 PM8 50 PM
Shri Rajesh Patn 5. Shri Pandurang 6. Shri Ravi Naik, 7. Shri Pratapsing	g Madkaikar, MLA MLA	8 04 PM 8 15 PM8 23 PM8 50 PM
Shri Rajesh Patn 5. Shri Pandurang 6. Shri Ravi Naik, 7. Shri Pratapsing 8. Shri Ramkrish	g Madkaikar, MLA MLAgh R. Rane, MLA	
5. Shri Pandurang 6. Shri Ravi Naik, 7. Shri Pratapsing 8. Shri Ramkrish 9. Shri Aleixo R. I	g Madkaikar, MLA MLA gh R. Rane, MLA na Dhavalikar, MLA	
5. Shri Pandurang 6. Shri Ravi Naik, 7. Shri Pratapsing 8. Shri Ramkrish 9. Shri Aleixo R. I 10. Shri Jayesh Sa	g Madkaikar, MLAgh R. Rane, MLA na Dhavalikar, MLA Lourenco, MLA	
5. Shri Pandurang 6. Shri Ravi Naik, 7. Shri Pratapsing 8. Shri Ramkrish 9. Shri Aleixo R. I 10. Shri Jayesh Sa 11. Shri Prasad G	g Madkaikar, MLA	
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5. Shri Pandurang 6. Shri Ravi Naik, 7. Shri Pratapsing 8. Shri Ramkrishn 9. Shri Aleixo R. I 10. Shri Jayesh Sa 11. Shri Prasad G 12. Shri Dayanand Shri Isidore Ferr	g Madkaikar, MLAgh R. Rane, MLAana Dhavalikar, MLALourenco, MLAlgaonkar, MLAd Sopte, MLAd Sopte, MLA	
5. Shri Pandurang 6. Shri Ravi Naik, 7. Shri Pratapsing 8. Shri Ramkrishn 9. Shri Aleixo R. I 10. Shri Jayesh Sa 11. Shri Prasad G 12. Shri Dayanand Shri Isidore Ferr 13. Shri Joshua D	g Madkaikar, MLA	
5. Shri Pandurang 6. Shri Ravi Naik, 7. Shri Pratapsing 8. Shri Ramkrishn 9. Shri Aleixo R. I 10. Shri Jayesh Sa 11. Shri Prasad G 12. Shri Dayanan Shri Isidore Ferr 13. Shri Joshua D 14. Shri Nilkanth	g Madkaikar, MLAgh R. Rane, MLAa Dhavalikar, MLAlgaonkar, MLAlgaonkar, MLAd Sopte, MLAd Sopte, MLAd Sopte, MLAd Sopte, MLAd Souza, MLA	
5. Shri Pandurang 6. Shri Ravi Naik, 7. Shri Pratapsing 8. Shri Ramkrishn 9. Shri Aleixo R. I 10. Shri Jayesh Sa 11. Shri Prasad G 12. Shri Dayanand Shri Isidore Ferr 13. Shri Joshua D 14. Shri Nilkanth 15. Shri Subhash	g Madkaikar, MLA	
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5. Shri Pandurang 6. Shri Ravi Naik, 7. Shri Pratapsing 8. Shri Ramkrishn 9. Shri Aleixo R. I 10. Shri Jayesh Sa 11. Shri Prasad G 12. Shri Dayanand Shri Isidore Ferr 13. Shri Joshua D 14. Shri Nilkanth 15. Shri Subhash 16. Shri Wilfred I 17. Shri Clafasio I 18. Shri Antonio I 19. Shri Glenn So	g Madkaikar, MLA	



21. Shri Francis Silveira, MLA......12 05 AM

Shri Rajesh Patnekar, Speaker in Chair at......12 08 AM Shri Isidore Fernandes, ...12 14 AM

22. Shri Digambar Kamat, Leader of Opposition...12 17 AM

1 06 PM

SMT. JENNIFER MONSERRATE, Minister for Revenue, S/SHRI DEEPAK PRABHU PAUSKAR, Minister for Public Works, NILESH CABRAL, Minister for Power, FILIPE NERI RODRIGUES, Minister for Water Resources and DR. PRAMOD SAWANT, Chief Minister, replied to the debate.

SHRI ISIDORE FERNANDES, Dy. Speaker in Chair at 2 10 AM.

Cut Motion to Demand No.34 at Sl. No. 1 to 4 and 1 to 4 of list No. 2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.35 at Sl. No. 1 to 5 and 1 to 4 of list No. 2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.46 at Sl. No.1 to 3 and 1 to 2 of list No. 2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.56 at Sl. No. 1 to 7 and 1 to 5 of list No. 2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.84 at Sl. No. 1 to 3 of list No.2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.24 at Sl. No. 1 to 6 and 1 to 4 of list No. 2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.62 at Sl. No.1 to 6 and 1 to 3 of list No. 2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.76 at Sl. No. 1 to 7 and 1 to 3 of list No. 2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.86 at Sl. No. 1 to 2 and 1 to 2 of list No. 2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.21 at Sl. No.1 to 10 and 1 to 9 of list No. 2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.69 at Sl. No.1 to 2 and 1 to 4 of list No. 2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.66 at Sl. No.1 to 4 and 1 to 4 of list No. 2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.74 at Sl. No. 1 to 3 and 1 to 4 of list No. 2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.80 at Sl. No. 1 of list No. 2 Circulated separately was put to vote and negatived.



Cut Motion to Demand No.16 at Sl. No. 1 to 3 of list No. 2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.33 at Sl. No. 1 to 3 and 1 to 2 of list No. 2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.60 at Sl. No. 1 to 5 and 1 to 3of list No. 2 Circulated separately was put to vote and negative.

Cut Motion to Demand No.82 at Sl. No. 1 to 5 and 1 to 4 of list No. 2 Circulated separately was put to vote and negatived.

Demand Nos. 34, 35, 36, 37, 38, 39, 40, 41, 44, 46, 50, 56, 84, 3, 4,10, 24, 28, 62, 76, 86, 21, 69, 79, 66, 74, 80, 7, 15, 16 33, 52, 60 and 82 were put to vote and passed.

6. GOVERNMENT BILLS INTRODUCED

- **1. Dr. Pramod Sawant, Chief Minister,** moved for leave to introduce the Goa Mineral Development Corporation Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- 2. Dr. Pramod Sawant, Chief Minister, moved for leave to introduce the Goa Public Gambling (Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- **3. Dr. Pramod Sawant, Chief Minister,** moved for leave to introduce the Goa (Regulation of Film Shooting) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- **4.Smt. Jennifer Monserratte, Minister for Revenue,** moved for leave to introduce the Goa Agriculture Tenancy (Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- **5. Smt. Jennifer Monserratte, Minister for Revenue,** moved for leave to introduce the Indian Stamp (Goa Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- **6. Smt. Jennifer Monserratte, Minister for Revenue,** moved for leave to introduce the Goa Shops and Establishments (Amendment) Bill, 2021.
- **7.Shri Vishwajit Rane, Minister for Industries,** moved for leave to introduce The Goa Investment Promotion and Facilitation of Single Window Clearance Bill, 2021
- **8.Shri Mauvin Godinho, Minister for Panchayats**, moved for leave to introduce The Goa Panchayat Raj (Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- **9.Shri Govind Gawade, Minister for Co-operation,** moved for leave to introduce the Goa Co-operative Societies (Amendment) Bill, 2021.
- **10. Shri Nilesh Cabral, Minister for Power**, moved for leave to introduce the Goa Public Lighting Duty Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- 11.Dr. Pramod Sawant, Chief Minister, moved for leave to introduce The Goa Bhumiputra Adhikarini Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.

7. GOVERNMENT BILLS-CONSIDERED AND PASSED

1. DR. PRAMOD SAWANT, CHIEF MINISTE, moved that the India International University of Legal Education and Research of the Bar Council of India Trust at Goa Bill, 2021 be taken into consideration.



The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 31, Clause 1, the enacting formula and the long title were put to vote and adopted.

Dr. Pramod Sawant, Chief Minister, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

2. DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Goa Goods and Services Tax (Amendment) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 15, Clause 1, the enacting formula and the long title were put to vote and adopted.

Dr. Pramod Sawant, Chief Minister, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

3. SHRI CHANDRAKANT KAVLEKAR, MINISTER FOR TOWN AND COUNTRY

PLANNING, moved that The Goa Town and Country Planning (Amendment) Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 8, Clause 1, the enacting formula and the long title were put to vote and adopted.

Shri Chandrakant Kavlekar, Minister for Town and Country Planning, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

4. SHRI CHANDRAKANT KAVLEKAR, MINISTER FOR AGRICULTURE, moved that the The Goa Agricultural Produce and Livestock Marketing (Promotion and Facilitation) (Amendment) Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2, Clause 1, the enacting formula and the long title were put to vote and adopted.

Shri Chandrakant Kavlekar, Minister for Agriculture, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

5. SHRI NILESH CABRAL, MINISTER FOR LAW, moved that The Court-Fees (Goa Amendment) Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 the Schedule, Clause 1, the enacting formula and the long title were put to vote and adopted.

Shri Nilesh Cabral, Minister for Law, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

6. SHRI NILESH CABRAL, MINISTER FOR LAW, moved that The Goa Laws (Amendment) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.



Clauses 2, the Schedule, Clause 1, the enacting formula and the long title were put to vote and adopted.

Shri Nilesh Cabral, Minister for Law, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

7. SHRI MAUVIN GODINHO, MINISTER FOR HOUSING, moved that The Goa Housing Board (Amendment) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and was adopted.

Clauses 2 to 16,, Clause 1, the enacting formula and the long title were put to vote and was adopted.

8. SHRI MICHAEL LOBO, MINISTER FOR SCIENCE, TECHNOLOGY AND WASTE MANAGEMENT moved that The Goa Waste Management (Amendment) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 and 3, Clause 1, the enacting formula and the long title were put to vote and adopted. Shri Michael Lobo, Minister for Science, Technology and Waste Management, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

9. SHRI MICHAEL LOBO, MINISTER FOR PORTS, moved that The Goa Barge Taxation on Goods) (Amendment) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 5, Clause 1, the enacting formula and the long title were put to vote and adopted.

Shri Michael Lobo, Minister for Ports, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

(The House was adjourned at 428 AM to meet on 30th July, 2021 at 1130 AM)

PORVORIM-GOA 29th JULY, 2021 NAMRATA ULMAN SECRETARY

To.

All the Members including the Ministers.